

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NEW DELHI

### Petition No. 55/TT/2023

Subject	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for Asset-1: Navsari (PG)-Bhestan 220 kV D/C line (with minimum capacity of 400 MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad-Boisar 400 kV D/C line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme-WRSS XXII.
Date of Hearing	<b>8.8.2024</b>
Coram	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	Power Grid Corporation of India Limited (PGCIL)
Respondents	Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others
Parties Present	Shri Zafrul Hasan, PGCIL

### Record of Proceedings

The order in the present Petition was reserved on 27.2.2024. However, the order could not be issued prior to Shri Arun Goyal, Member, demitting the office. Accordingly, the matter is listed for the hearing today.

2. The representative of the Petitioner submitted that the pleadings had been completed in the matter, and arguments were heard, and requested the Commission to issue an order on the basis of the information already on record.
3. Considering the submissions of the Petitioner's representative, the Commission directed the parties to file their respective written submissions/notes of argument, if any, within a week's time with a copy to the other side.
4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

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**(T. D. Pant)**  
**Joint Chief (Law)**